GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 566
TO BE ANSWERED ON 21.07.2022

UPDATE ON NATIONAL CHILD LABOUR PROJECT SCHEME (NCLP)

566. SHRI P. WILSON:

Will the Minister of Labour and Employment be pleased to state:

(a) the reasons for dissolving National Child Labour Project Scheme (NCLP);
(b) whether Government would provide alternative employment avenues to the NCLP volunteers who have become unemployed due to disbandment of the project;
(c) the funds disbursed for NCLP in Financial Year 2021-2022;
(d) whether Government is taking steps to come up with an alternative scheme for continuing to support rescued children under NCLP such as the monthly stipend given for attending schools; and
(e) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)

(a): National Child Labour Project (NCLP) scheme was approved for continuation up to 31.03.2021 and since then has been subsumed/ merged with Samagara Shiksha Abhiyan (SSA) Scheme of Ministry of Education in phased manner to avoid the duplication of efforts at the District and State level. SSA caters to all 'out of school' children in a district, who are then mainstreamed through Special Training Centres (STCs) of SSA.

(b): As per NCLP guidelines, the personnel working in the District Project Society and STC are volunteers, who operate STCs opened for providing bridge education for the identified child labor. The teaching volunteers for the STCs and other volunteers of the

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district project society are engaged with clear understanding/ agreement that they will be paid only a consolidated amount of honorarium for their services which are voluntary in nature and in no case be considered permanent.

(c): The fund disbursed for NCLP Scheme during Financial Year 2021-2022 was Rs.18.45 Crore.

(d) to (e): The children rescued/identified as child labour, after completing the necessary formalities, would be admitted to Special Training Centres, operated in the district under SSA Scheme. Further the Section 14 B of the Child and Adolescent Labour (Prohibition and Regulation) Act, 1986 provides for constitution of a fund in every district or for two or more districts to be called the Child and Adolescent Labour Rehabilitation Fund to which the amount of the fine realized from the employer of the child and adolescent, within the jurisdiction of such district or districts, shall be credited. As per Section 14 B (4) of the Act, the amount deposited or invested and the interest accrued on it, shall be paid to the child or adolescent in whose favour such amount is credited.

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